

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

231. IA/3002/2023 C.P. (IB)/735(MB)2022

**IN THE MATTER OF**

J.C.Flowers Asset Reconstruction Pvt. Ltd. ... Petitioner

Vs

Mrs. Leela Devi Mehta ... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 01.02.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Adv. Suyesha Kakarla (VC)

For the Respondent: Adv. Jesal Singh (VC)

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**ORDER**

The case was adjourned *sine-die* on 08.09.2023. In view of the judgment of the Hon'ble Supreme Court dated 09.11.2023 in *Writ Petition (Civil) No. 1281 of 2021*, the present case is listed on **18.03.2024**. Let the **notice** of the date fixed be sent by the Registry to both the parties/their respective Counsels intimating about the date of hearing.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/